

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB 1393(ND)/2019

IN THE MATTER OF:

M/s. Diamond Traexim Pvt. Ltd.

vs

M/s. Victory Infraprojects Pvt. Ltd.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 7 IBC 2016

Order delivered on 25.09.2019

Coram:

R.VARADHARAJAN,

Hon'ble Member (Judicial)

Shri Kapal Kumar Vohra,

Hon'ble Member (Technical)

For the Petitioner/Applicant

: -Mr. Abhishek Anand and Mr. Tushar Tyagi Advocates

For the Corporate Debtor

:

ORDER

Learned Counsel for the Petitioner is present and in compliance with the directions dated 31.07.2019, a notice of the proceedings with speed post has been duly served on the Corporate Debtor and that an affidavit of compliance has been filed on 19.08.2019 as well as the speed post tracking report annexed, and that the delivery to the Corporate Debtor has been confirmed. However, despite service of notice of the proceedings, none appeared for the corporate debtor in person or through Counsel, in the circumstances we are constrained to set the corporate debtor ex parte. Post the matter on 21.10.2019.

-sd-

MEMBER (TECHNICAL)

-sd-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)